

CP NO. 49/2007
RT No.17/2016

Gurlal Singh Grewal & Ors.

...Petitioners

Versus.

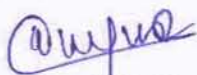
M/s Upper India Steel Manufacturing

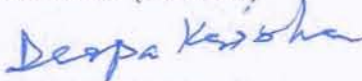
...Respondents

Present: Mr. A.S.Narang, Advocate for petitioners.
Ms. Munisha Gandhi, Senior Advocate with Mr. Saurabh Kalia,
and Ms. Salina Chalana, Advocates for respondents.

It is submitted by the learned counsel for the parties that it took many days in submitting arguments when the matter was pending before the Company Law Board because of the voluminous record/documents. This matter be fixed for arguments for 04.11.2016 and next dates as agreed would be 08.11.2016 to 11.11.2016 on day to day basis. Learned counsel for parties have been informed that we are not fixing any other cases for arguments during these days.

Learned counsel for the petitioner has already filed two sets of Paper Books. Learned counsel for the parties are directed to place on record the additional copy of the written submissions and compendium at least two days before the date fixed.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

October 18, 2016

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